

:1: MCrC 29407-2022

**IN THE HIGH COURT OF MADHYA PRADESH**  
**AT INDORE**  
**BEFORE**  
**HON'BLE SHRI JUSTICE SUBODH ABHYANKAR**

**ON THE 23<sup>rd</sup> OF JUNE, 2022**

**MISC. CRIMINAL CASE No. 29407 of 2022**

*Between:-*

**BHARTI W/O PRAVEEN MANDLOI , AGED ABOUT 27 YEARS, OCCUPATION:  
HOUSEWORK GRAM DONGARGAON TEHSIL MANAWAR DISTRICT DHAR  
AT PRESENT GRAM DHULSAR TEHSIL KUKSHI (MADHYA PRADESH)  
.....APPLICANT**

**(BY SHRI RISHI RAJ TRIVEDI, ADVOCATE)**

**AND**

***THE STATE OF MADHYA PRADESH STATION HOUSE OFFICER THROUGH  
POLICE STATION KUKSHI (MADHYA PRADESH)***

**.... RESPONDENT**

***(SHRI AKASH SHARMA, GOVERNMENT ADVOCATE)***

.....  
*This Miscellaneous Criminal Case coming on for orders this  
day, the Court passed the following:*

**ORDER**

They are heard and perused the case diary.

This is the applicant's **first** bail application filed under Section **438** of Cr.P.C. The applicant is apprehending her arrest in connection with Crime No.405/2022, registered at Police Station-Kukshi, District-Dhar (MP) for offence punishable under Section

306 of the IPC.

The allegation against the applicant is that she was also involved in the aforesaid offence of abetment.

Counsel for the applicant at the outset, has submitted that the applicant happens to be the wife of the deceased Praveen Mandloi and has also having a baby child aged one and a half years. It is further submitted that under identical circumstances, the applicant's mother and sister have already been granted anticipatory bail by this Court in M.Cr.C.No.23577/2022 on 17.5.2022. Thus, on the grounds of parity, counsel has prayed that the application for anticipatory bail be allowed

Counsel for the respondent/State, on the other hand, has opposed the prayer.

Having considered the rival submissions and on perusal of the case diary as also the dying declaration of the deceased, this Court finds it expedient to allow the present anticipatory bail application, as the custodial interrogation of the applicant does not appear necessary. Accordingly, without commenting on the merits of the case, this application for grant of anticipatory bail is **allowed**.

It is directed that in the event of arrest, applicant shall be released on bail, upon her executing a personal bond in the sum of **Rs.25,000/- (Rupees Twenty Five Thousand only)** and furnishing

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solvent surety in the like amount to the satisfaction of the Arresting Officer (Investigating Officer).

The applicant shall make herself available for interrogation by a Police Officer, as and when required. She shall further abide by the other conditions enumerated in Sub Section (2) of Section 438 of the Code of Criminal Procedure, 1973.

Certified copy, as per rules.

**(Subodh Abhyankar)**  
**Judge**

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